

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**B.A. No. 3983 of 2020**

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Sanjay Kumar Mehta ... .. **Petitioner**  
**Versus**  
The State of Jharkhand ... .. **Opposite Party**  
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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**  
**Through- Video Conferencing**

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For the Petitioner : Mr. Jitendra S. Singh, Advocate  
For the State : Mr. V. S. Sahay, A.P.P.  
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02/27.07.2020 Defect no. 9(i) as pointed out by the office is ignored.

Heard Mr. Jitendra S. Singh, learned counsel for the petitioner and Mr. V. S. Sahay, learned A.P.P. for the State.

The petitioner is an accused in connection with Latehar P.S. Case No. 222 of 2019, corresponding to G. R. No. 154 of 2020.

The informant was waylaid by the miscreants and after tying his hands and legs he was left near the forest.

It has been alleged that the accused persons had taken away his pick-up van as well as Rs. 41,000/- in cash and 30 boxes of fish.

It has been stated by the learned counsel for the petitioner that some of the co-accused persons have been granted bail by this Court in B.A. No. 3190 of 2020, B.A. No. 2679 of 2020 and B.A. No. 2747 of 2020.

Although the petitioner has been identified in the Test Identification Parade but considering the fact that the other co-accused persons have been granted bail and the petitioner having remained in custody since 08.01.2020, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Chief Judicial Magistrate, Latehar in connection with Latehar P.S. Case No. 222 of 2019, corresponding to G. R. No. 154 of 2020.

**(Rongon Mukhopadhyay, J.)**